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Commissions Of Inquiry (West Bengal Amendment) Act, 1980

49 of 1980

[24 January 1981]

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PREAMBLE

An Act to amend the Commissions of Inquiry Act, 1952, in its application to West Bengal.

WHEREAS it is expedient to amend the Commissions of Inquiry Act, 1952, in its application to West Bengal, for the purpose and in the manner hereinafter appearing;

It is hereby enacted as follows:-

NOTE

Commissions of Inquiry, Central Act and in its application to W. Bengal, Section 5 amended here.

* Assent of the President was first published in the Calcutta Gazette. Extraordinary, dated the 24th January. 1981.

1. Short title :-

This Act may be called the Commissions of Inquiry (West Bengal Amendment) Act, 1980.

2. Application of the Act :-

The Commissions of Inquiry Act, 1952 (hereinafter referred to as the principal Act), shall, in its application to West Bengal, be amended in the manner hereinafter provided.

3. Amendment of section 5 of Act 60 of 1952 :-

To sub-section (3) of section 5 of the principal Act, the following Explanation shall be added:-

"Explanation.-For the purpose of this sub-section, any police officer of or above the rank of Inspector of Police shall be deemed to be a gazetted officer.".